

CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH LUCKNOW

ORIGINAL APPLICATION NO: 396/2003.

this, the 22nd day of August 2003.

HON. MR. A.K. MISRA MEMBER(A)

Hemant Kumar Shukla, aged about 42 years son of
Late Sri Girja Shankar Shukla resident of House No.
157/152, Gaus Nagar near Pandeyanj, Galla Mandi,
Lucknow.

....Applicant.

BY ADVOCATE SHRI RATNESH LAL.

VERSUS

1. Union of India through Secretary, Railway Board, Baroda House, New Delhi.
2. Divisional Accounts Officer, Northern Railways, Allahabad.

....Respondents.

BY ADVOCATE SHRI N.K. AGARWAL.

ORDER (ORAL)

BY A.K. MISRA MEMBER(A)

The relief claimed in this O.A. is for refund of Rs. 2000/- deposited as Security money by the applicant's father in the year 10th February 1931.



2. The learned counsel for the parties have been heard.

3. The applicant prays that his representations may be disposed of by the respondents. It is accordingly provided that the competent authority shall decide the representations of the applicant by a reasoned and speaking order in accordance with rules within a period of three months from the date of receipt of this order. The applicant shall enclose the copy of the representation made by his mother alongwith copy of this order to enable the competent authority to take a decision within the given time frame.

4. The O.A. is disposed of as above without any order as to costs.



MEMBER(A)

LUCKNOW: DATED: 22.8.2003.

v.